the concerned Government Departments, important statutory and autonomous bodies, national professional organizations and national non-governmental bodies concerned with or working for education, natural sciences, social sciences, humanities, culture and communication.

Against the maximum strength of hundred, at present there are 60 members in the Commission.

III. University Grants Commission (UGC)

The University Grants Commission comprises a Chairman, a Vice-Chairman and ten other members. Appointments of the Chairman, Vice-Chairman and other Members of the Commission are made in accordance with Section 5 and 6 of the UGC Act. The tenure of appointment of Chairman is 5 years and that of Vice-Chairman and other Members is 3 years. At present, there is no vacancy in the Commission.

IV. National Commission for Women (NCW)

The National Commission for Women consists of a Chairperson, five Members and a Member-Secretary. The tenure of the Chairperson and each member is for a period of three years or till they attain the age of 65, whichever is earlier.

The criteria laid down for nominating the Chairperson and Members is given in section 3 of the National Commission for Women Act, 1990. At present, there are two vacancies of Members in the Commission and action to fill up these vacancies has been initiated in accordance with the prescribed procedure.

State Supervisory Model

2683. SHRI R. KAMARAJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the University Grants Commission has decided a State Supervisory Model for universities in the Eleventh Plan;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the greatest weakness of our educational system is the centralized affiliating structure; and

(d) if so, the steps taken by Government to decentralize the affiliation system?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) According to the information furnished by the University Grants Commission (UGC), there is no such proposal.

- (b) Does not arise.
- (c) and (d) Indian Higher Education System consists of universities and colleges. Since the colleges do not have the authority to award degrees, these colleges are affiliated to universities, which, in turn, award the degrees to the students studying in colleges affiliated to the universities. The UGC has no proposal to change the present affiliating system.

Integrated Education for Disabled Children

2684. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the scheme, 'Integrated Education for the Disabled Children', with amount released under the scheme to various States during the last three years, State-wise;
- (b) whether it is a fact that request for release of more funds under the scheme from various States for implementation of the programme is pending consideration of the Central Government; and
 - (c) if so, the details in this regard, with special reference to Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) The Centrally Sponsored Scheme of Integrated Education for Disabled Children (IEDC) was launched in 1974 by the then Department of Social Welfare and was later transferred to the Department of Education in 1982-83. The Scheme provides educational opportunities for disabled children in common schools to facilitate their integration and ultimate retention in the general school system. The scheme is being implemented through the Education Department of State Governments and UT Administrations as well as through Non-Governmental Organisations. Under the Scheme, 100% assistance is being provided under various components for education of